CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5

SERVICE TAX APPEAL NO. 88349 OF 2018

(Arising out of Order-in-Appeal No. 12/RKM/COMMR/BELAPUR/18-19 Dated 27.04.2018 passed by the Commissioner, CGST & Central Excise, Belapur, Navi Mumbai-400614.)

RELIANCE WEBSTORE LTD
DHIRUBHAI AMBANI KNOWLEDGE CITY,
H-BLOCK, 1ST FLOOR,
KOPARKHAIRANE, NAVI MUMBAI-400709. **Appellant**

Vs.

COMMR CGST AND CENTRAL EXCISE, BELAPUR
C.G.O. COMPLEX, 1ST FLOOR,
CBD BELAPUR,
NAVI MUMBAI-400 614. **Respondent**

Appearance:
None for the Appellant.
Ms. S. Varalakshmi, Additional Commissioner, Authorised Representative for the Respondent.

CORAM:
HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85350/2025

PER : BENCH

Date of Hearing : 11/03/2025
Date of Decision: 11/03/2025

None for the Appellant M/s. RELIANCE WEB STORE LTD in appeal No. ST/88349/2018 despite notice. Appellant was also not in appearance on previous occasions. In view of order dated 09.12.2024, no further adjournment can be granted. It seems that Appellant is not more interested to pursue its appeal. Accordingly we dismiss the appeal No. ST/88349/2018 for default and non prosecution under Rule-20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

Arti